

HIGH COURT OF MADHYA PRADESH
BENCH AT INDORE

FROM - 'E'
Form of Supply of Information to the Applicant
[See Rule 4(3)]

No. RTIA/DR-HCIND/3272

Indore, dated 08/12/2014

From,

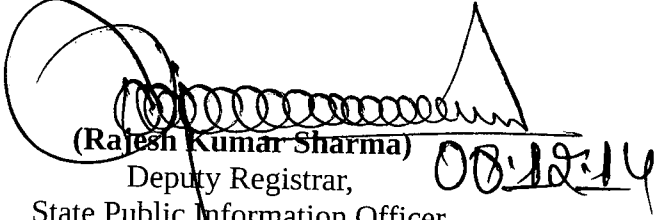
The Dy. Registrar,
State Public Information Officer,
High Court of M.P., Bench at Indore

To,

Shri Nandlal Tiwari, Adv.
Lane No. 1, Mateshwari Colony,
Tigariya Badshah Road,
Near Nandbag Bridge,
Indore.

Please refer to your application No. NIL dated 05/12/2014, inwards in this office on 05/12/2014 and registered at our I.D. No. 47/2014-15 addressed to the undersigned regarding supply of information under Right to Information Act, 2005. As per the office report dated 08/12/2014, this is to inform that there is no Camera installed in Digital Clock, installed at Court Room of Hon'ble Courts.

As per Section 19 of the Right to Information Act 2005, you may file an Appeal to the Appellate Authority (Principal Registrar, High Court of M.P., Indore Bench) within 30 days of the issue of this order.


(Rajesh Kumar Sharma)
Deputy Registrar,
State Public Information Officer,
High Court of M.P., Bench at Indore